

[English]

Annexed Forces

79-80

Scheme of Combatisation

9. **SHRI P. SANKARAN** : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3635 on December 22, 1998 regarding scheme of combatisation and state:

(a) whether the Government have issued any orders to combatise certain civilian cadre in the central pool military forces in 1989;

(b) if so, the details thereof; and

(c) the present status of each litigation from the civilian as well as combatised and ministerial staff regarding promotional avenues?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Yes, Sir. Orders were issued in Sept. 1989 for Combatisation of ministerial staff in CPMFs. The then existing civilian staff was given an option for combatisation within three months.

(c) A Statement is annexed.

Statement

As per available information, the following litigations are pending in ITBP.

(a) Cases filed by civilian ministerial staff in Central Administrative Tribunal

(i) OA No. 247/89 Ashok Kr. Vs. Union of India & Others.

The OA was dismissed at the admission stage by the Central Administrative Tribunal vide judgement dated 11.1.91.

(ii) Review application No. 36/91 in (i) above.

Review application dismissed by Principal Bench CAT on 7.11.1991.

(iii) CA No. 406/97 ministerial staff and another Vs. Union of India & Others.

The Principal Bench CAT held that the question whether their right for promotion will still remain even after exercising their option to remain where they are.

(iv) OA No. 376/96 ministerial staff association and Durga Dass Vs. Union of India.

Judgement reserved.

(v) OS No. 1897/97 - Pending for final hearing.

(b) Cases before Delhi High Court

By civilian ministerial staff

A writ petition challenging the judgement of the CAT in OA No. 406/97 is pending admission.

By combatised ministerial staff.

WP No. 2383/91 Shri J.C. Joshi Vs. DG ITBP & Others.

Case pending for final judgement.

Delhi

Disposal of Land Cases

10. **SHRI JANG BHAHADUR SINGH PATEL** : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to Unstarred Question No. 3060 dated December 7, 1998 and state :

(a) the time fixed for disposal of cases by the Revenue Courts;

(b) the reasons for the delay and the time by which the pending cases are likely to be decided; and

(c) the details of warrant of possessions pending with Tehsildars for execution alongwith the reasons for not executing them so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Govt. of NCT of Delhi has reported that for proceedings under Section 81 of Delhi Land Reforms Act, 1954, no time limit has been prescribed.

(b) and (c) The main reasons for delay are protracted arguments and evidence and repeated adjournments sought by the respondents. There were about 4,000 cases pending in different revenue district as on December, 1998. All cases are being monitored regularly for expediting disposal.

[Translation] *Para 11/12/13/14/15*
80-81

Deployment of CRPF in Bihar

11. **SHRI RAJO SINGH** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government propose to deploy Central Reserve Police Force in Bihar particularly in those areas where law and order has been badly affected in the State; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Central Para Military Forces have been available with the Government of Bihar for quite some time for deployment in areas badly

affected by law and order problems in the State. The strength of such Forces has been augmented recently.

[English]

81-99

Jawahar Rozgar Yojana

12. **SHRI RANJIB BISWAL** : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether review has been made on the implementation of Jawahar Rozgar Yojana;

(b) if so, the performance of each State in the implementation of Jawahar Rozgar Yojana during the last three years;

(c) whether the Government propose to increase the allocation for Jawahar Rozgar Yojana during the Ninth Plan, State-wise; and

(d) if so, the steps taken in that regard?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir. The programme was first reviewed and streamlined during 1993-94 and again in 1995-96.

(b) The statements showing physical and financial performance of all States/UTs under Jawahar Rozgar Yojana (JRY) for the period 1995-96, 1996-97 & 1997-98 are enclosed in the statement-I and II respectively.

(c) and (d) The state-wise allocations for the first two years of the Ninth Plan are enclosed in the statement-III.